GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 15/2016-Central Excise

New Delhi, the 1st March, 2016

G.S.R. (E).- In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944) read with sub-section (3) of section 3 of the Additional Duties of Excise (Goods of Special Importance) Act, 1957 (58 of 1957), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendment in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No 30/2004-Central Excise, dated the 9th July, 2004, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 421(E), dated the 9th July, 2004, namely:-

In the said notification, in the Table, against serial number 16, in column (3), for the entry, the following shall be substituted, namely:-

“All goods other than those bearing a brand name or sold under a brand name and having a retail sale price (RSP) of Rs.1000 and above.”.

[F.No. 334/8/2016-TRU]

(K. Kalimuthu)
Under Secretary to the Government of India